

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-389/ND/2023

IN THE MATTER OF:

Sh. Rahul Juneja

.....Applicant

Vs.

Canara Bank & Ors. {2}

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Shikhar
Personal Guarantor : Tiwari, Adv.
For the Respondent : Ms. Anju Jain, Mr. Hitesh Sachar, Mr. Surendera,
Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted in terms of order dated 29.02.2024, they have filed valid AFA of the proposed IRP as exist now. However, the same is not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Petitioner is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of this Tribunal. List the matter on **17.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)